

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1562
ANSWERED ON:21.08.2012
VIOLATION OF BROADCASTING LAWS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of the cases of violation of broadcasting laws including cinematograph Act, 1952 by private TV channels during the last three years and the current year;
- (b) whether some TV channels have reportedly shown films without necessary censor certificates during the month of January, 2012;
- (c) if so, the details thereof;
- (d) whether the Government has taken action against the erring TV channels including Doordarshan in this connection;
- (e) if so, the details thereof, channel-wise; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) Details of the cases of violation of the provisions of Programme & Advertisement Code as prescribed under Cable Television (Networks) Rules, 1994, by private TV channels, is provided in the Annexure-I.

(b) to (f) Some instances of telecast of "A" certified films on private TV channels have come to the notice of the Government. Details of action taken against the erring TV channels is enclosed at Annexure-II.

In so far as Doordarshan is concerned, Prasar Bharati has informed that, Hindi feature films are being telecast as per Film guidelines, 2007 duly placed on www.ddindia.gov.in in which it is clearly mentioned that the requisite censor certificate issued by the Central Board of Film Certification is mandatory for telecast of feature films.